

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

M.A. 695/94
in
D.A. 384/94.

Dt. of Decision..

K.C. Sekhar

.. Applicant/
Applicant.

vs

1. The Secretary,
Govt. of India,
Ministry of Defence,
Dept. of Defence Production,
D T E, General Quality Assurance,
D H Q, P.O., New Delhi.
2. The Director General,
Quality Assurance, Govt. of India,
Ministry of Defence, Production
D H Q, Bhawan, New Delhi.
3. The Controllerate of Quality
Assurance (ICE), VI Floor,
Chandralok Complex, S.O.Road,
Secunderabad - 500 003.

Respondents/
Respondents.

Counsel for the Applicant/
Applicant. : Mr. V. Venkateswara Rao

Counsel for the Respondents/
Respondents. : Mr. N.V. Ramana, Addl. CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

O R D E R

(As per Hon. Mr. Justice V. Neeladri Rao, V.C.)

for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

for a direction to the respondents to grant him TA, DA and joining time as per rules on his permanent transfer to Lucknow.

3. The OA is filed praying for a direction to the respondents to consider the case of the applicant for reinstatement in his original trade of Boot Maker. The Controller of Quality Assurance, issued proceedings dated 19-8-1994 informing him that he will be relieved as Chowkidar on 31-8-1994 i.e. today and on his permanent transfer to Central Command, Signal Regiment, Lucknow, ^{he} is posted as EBR (Equipment and Boot Repairer). It is also mentioned therein that the applicant ~~had~~ to travel at his own expenses on duty of permanent nature. ^{urged for applicant} It is stated that as it is a case of transfer he is entitled to TA, DA, and joining time.

4. Learned standing counsel for the respondents, stated that the relevant rules are not readily available and time is ^{short} to produce them. Hence, post this MA on 12-9-94. For reply in the meanwhile.

X

5. Until further order, Contollerate of Quality Assurance (Infantry Combat Vehicles), Ordnance Factory Post Office, Yeddumailaram, Medak Dist. (AP), Pin 502205. ~~in the~~ OA is directed to continue the applicant as Chowkidar. /

forwards
(A.B. Gorthi)
Member (Admn.)

Neelam
(V. Neeladri Rao)
Vice Chairman

Dated : 31st August, 94
Dictated in Open Court

Amber
Deputy Registrar (J)CC

To

1. The Secretary, Govt. of India,
Ministry of Defence, Dept. of Defence Production,
DTE, General Quality Assurance,
sk DHQ PO, New Delhi.
2. The Director General, Quality Assurance,
Govt. of India, Min. of Defence,
Production, DHQ, Bhavan, New Delhi.
3. The Contollerate of Quality Assurances (I C E),
VI Floor, Chandralok Complex, S.D.Road, Secunderabad-3.
4. One copy to Mr. V. Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr. N.V. Ramana, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm

C.C. today

31/8/94

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

A. B. Gorai
THE HON'BLE MR. R. BANGARAJAN : M(ADAM)

DATE: 31-8-1994

ORDER/JUDGMENT

M.A.No. / R.A/C.A. No.

695/94

O.A.No.

3841/94

(T.A.No.)

(W.P.NO)

Admitted and Interim directions
Issued.

Allowed.

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected

No order as to costs.

pvm

